

LOK SABHA
UNSTARRED QUESTION NO.4573
TO BE ANSWERED ON 27.03.2025

Guidelines for Retail Outlet Dealers

4573. Shri Mukeshkumar Chandrakaant Dalal:

पेट्रोलियम एवं प्राकृतिक गैस मंत्री

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether the petroleum companies have issued any guidelines for retail outlet petrol pumps construction/development and if so, the details thereof;
- (b) whether the petroleum companies have issued any guidelines for the retail outlet dealers for the construction of MS/HSD underground tank and if so, the details thereof;
- (c) the details of work agreements for retail outlet petrol pump development between a petroleum company and Letter of Intent (LoI) dealer along with the details of works done by the petroleum company at retail outlet through vendor contract; and
- (d) the complete procedure for retail outlet petrol pump development by the petroleum companies?

ANSWER

पेट्रोलियम और प्राकृतिक गैस मंत्रालय में राज्य मंत्री
(श्री सुरेश गोपी)

**MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS
(SHRI SURESH GOPI)**

(a) to (d) The Dealer Selection Guidelines (DSG) for Retail Outlets (ROs) of the Public Sector Oil Marketing Companies (OMCs) inter-alia prescribe the provisions for development of RO which includes scope of work, facilities to be provided by Dealer and OMC as per the type of retail outlet i.e. 'A' site (Company Controlled – CC) and 'B' site (Dealer Controlled – DC). As per DSG, MS/HSD underground tanks are provided and installed by PSU OMCs in both 'CC' and 'DC' type of ROs as per layout plan of RO approved by Petroleum and Explosive Safety Organization (PESO) under Rule 131 of Petroleum Rules 2002.

As per DSG, the following facilities are to be made available by the Dealer (as specified by the OMC) / OMC at the RO depending upon the type of site ("A"/"CC", "B"/"DC"):-

Sl.No.	Type of Facility	TYPE OF SITE	
		“A” / “CC” site including CFS locations	“B”/ “DC” Site/ Company Leased site
		Provision of Facility by:	
A	Infrastructural Facilities:		
i.	Developed land including land development of the entry / exit / acceleration / de-acceleration / service road with boundary /compound / retention wall as per OMC Specification	Dealer	Dealer
ii.	Tanks, Dispensing Units, Signage’s, Automation, etc.	OMC	OMC
iii.	Sales Office, Storeroom, Toilet, Electrical Room, Electrical connection (of capacity as advised by OMC), Water Connection, Yard Lighting, etc.	OMC	Dealer
iv.	Generator / Invertor	Dealer	Dealer
v.	Compressor with Electronic Gauge for Air Filling (As decided by OMC)	OMC/ Dealer	Dealer
vi.	Driveway	OMC	Dealer
vii.	Canopy (as per Corporation requirement)	OMC	Dealer
B	Customer Convenience Facilities:		
i.	Clean Drinking Water, Maintenance of Neat & Clean Toilet, Telephone, etc.	Dealer	Dealer

Site specific additional facilities required for customer service such as Staff cum Change Room, Service Station, Rest Room, Restaurant, PUC facility and/other Facilities as specified by OMC from time to time are to be provided by OMC/Dealer as applicable. Dealer provides Firefighting/Safety equipments in both ‘CC’ and ‘DC’ type of ROs as per the statutory requirements.

The scope of works to be carried out by dealer is clearly mentioned in the Letter of Intent issued to the dealer. The work under the scope of dealer&OMC are carried out by the contractor appointed by dealer and OMC respectively.

Retail Outlet is commissioned/operationalized after obtaining requisite statutory approvals from concerned authorities including PESO.
